

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE  
WP No. 10849 of 2026

**Dated : 11-08-2026**

Ms. Chanchal Gupta - Advocate for the petitioner.

Shri Anuj Bhargava advocate for respondent No.1.

Ms. Bhagyashree Gupta Government Advocate for State.

---

When the matter is called out, it is pointed out that AIIMS has filed reply and has submitted that under the Scheme to give the financial assistance to the persons more particularly children who are suffering from rare disease the limit is prescribed upto Rs. 50 lakhs and Union of India is ready to provide such amount if the treatment is possible.

Counsel for petitioner has submitted that various non government organizations/charity institutions have collected the fund by way of crowd funding and approximately Rs. 8 crore is collected, but the amount is still lying with the respective organizations/institutions and the invoice is generated by Novartis company who is manufacturing injection for treatment of Spinal Muscular Atrophy which cost is Rs. 9.55 crores. Counsel for the petitioner shall provide all the details about such funding collected by such institutes with willingness of respective institutes to deposit such amount once the invoice is generated towards the payment of such injection for treatment of Spinal Muscular Atrophy.

It is also required to be noted that the invoice is to be generated by Novartis company and requires to be furnished to the AIIMS for necessary

further action. It is also expected that looking to the special circumstances if the Government can also find out some way to consider such cases under exceptional case to provide further financial assistance which is also fall to the tune of Rs. 1 crore after adding Rs. 50 lakhs as by the Government and Rs. 8 crores which are already collected by crowd funding by various institutions. It is also open for the State Government to find out some way to provide some financial assistance. It is also expected probably by next date that the further amount can be received from other organization/institution so that the treatment of said child who is suffering from rare disease can be started at the earliest.

List the matter on 18.8.2026 for consideration of this aspect, more particularly filing of necessary documents by petitioner alongwith affidavit to show that all the organization/institutions are ready to deposit the amount with the AIIMS, if the invoice is generated.

List the matter on 18.8.2026.

**(SANDEEP N. BHATT)**  
**JUDGE**

BDJ